

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 04
(IB)-16(PB)/2017

IN THE MATTER OF:

Anil Mahindroo & Anr.

.... Applicant/petitioner

v.

Earth Iconic Infrastructures Pvt. Ltd.

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code (Liq.)

Order delivered on 20.08.2020

CORAM:

SH. B.S.V. PRAKASH KUMAR

HON'BLE ACTG. PRESIDENT

SH. HEMANT KUMAR SARANGI

HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Liquidator

Mr. Rakesh Kumar, Ms. Preeti Kashyap, Advs.
Mr. Harish Manchanda, Liquidator

ORDER

IA-2780/2020

Report filed by Liquidator is taken on record subject to all just exceptions. The office is directed to maintain the record and put up the same before the Bench at the time of final disposal.

IA-2780/2020 stands disposed of.

In IA-1252/2018, the Resolution Professional having stated that the information required to come from the Greater Noida Authority has already been provided, this IA-1252/2018 is hereby dismissed as infructuous.

In IA-2015/2020, the Applicant counsel is not present to-day, the Liquidator is directed to file reply and short written submissions on the next date of hearing i.e. 02.09.2020.

Early hearing in IA-2015/2020 has already been provided, therefore IA-2846/2020 is hereby disposed of.

List IA-2015/2020 along with other applications for hearing on 02.09.2020.

Sd/-

(B.S.V PRAKASH KUMAR)

ACTG. PRESIDENT

Sd/-

(HEMANT KUMAR SARANGI)

MEMBER (TECHNICAL)